

ITEM NO.26                      Court 4 (Video Conferencing)                      SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).893/2020

(Arising out of impugned final judgment and order dated 27-03-2019 in BAIL APPLICATION No. 1/2019 in TADA Special Case No 06/1994 passed by the Special Judge, Designated Court for Rajasthan, Ajmer)

HAMEER UI UDDIN @ HAMID @ HAMIDUDDIN                      Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN                      Respondent(s)

(FOR ADMISSION and I.R. and IA No.10215/2020-EXEMPTION FROM FILING O.T.)

Date : 19-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)      Mr. M. Shoeb Alam, Adv.  
                                    Mr. Farrukh Rasheed, AOR  
                                    Mr. Abu Bakr Sabbaq, Adv.

For Respondent(s)      Mr. Visha Meghwal, Adv.  
                                    Mr. Milind Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

- 1      A counter affidavit has been filed in these proceedings on behalf of the State of Rajasthan stating that after preliminary investigation, the case was transferred to the CBI on 4 January 1994 after which the CBI registered FIR No RC37(S)95/CBI JPR under Sections 5 and 6 of the Terrorist and Disruptive Activities (Prevention) Act 1987, Sections 4A, 4B and 9B of the Explosives Act 1884 and Section 120B of the Indian Penal Code 1860. It has been stated in the affidavit that on 25 August 1994, the CBI submitted a charge sheet against the accused - petitioner. It has also been stated in the affidavit that the petitioner

was absconding for a period of fifteen years. From the paper book, it appears that the petitioner was arrested on 18 March 2010.

- 2 It has been submitted by Mr Shoeb Alam, learned counsel appearing on behalf of the petitioner, that charges have not been framed until date.
- 3 The Special Judge, Designated Court, Ajmer, Rajasthan is directed to submit a report to this Court, within a period of two weeks from the date of receipt of a certified copy of this order, on the status of TADA Special Case No 6 of 1994. The report shall clarify why charges have not been framed.
- 4 To facilitate the submission of the report expeditiously, we request the Registrar (Judicial) to communicate a copy of this order to the Special Judge, Designated Court, Ajmer, Rajasthan directly as well as through the Registrar (Judicial) of the High Court of Rajasthan.
- 5 List the Special Leave Petition on 13 September 2021.

**(SANJAY KUMAR-I)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**COURT MASTER**